



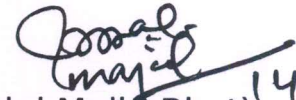
Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

CIRCULAR

Subject:- Non-compliance of Court directions.

It has come to the notice of authorities that in most of the State cases, orders passed by the Hon'ble High Court are not taken seriously and consequently filing of reply / compliance / status reports get delayed resulting in issuance of adverse orders against the State. Moreso, State functionaries are made to appear in person before the Hon'ble Court to explain their conduct as well as the reason for non-compliance of directions issued by the Hon'ble High Court.

All the Administrative Secretaries are requested to ensure that reply/compliance/status report is filed well in time and the directions of the Court are complied with immediately so as to avoid any adverse orders. If any adverse orders are passed by the Hon'ble Court on account of such lapses, the concerned Officers/Officials shall be identified/held responsible and made liable to face disciplinary action including reflection of their conduct in APRs.


14/8/18

(Abdul Majid Bhat)

Secretary to Government.

NO:LD(A) 2018/54

Dated:14 -08-2018

Copy for information and necessary compliance to the:-

1. All the Administrative Secretaries.
2. All the HOD's.
3. All concerned Law Officers.
4. Private Secretary to Ld. Advocate General, J&K for information.
5. Private Secretary to the Chief Secretary for information of Worthy Chief Secretary.